

M/s. Bulaki Cold Storage. One of the affected persons who was not an employee of M/s. Bulaki Cold Storage, died on 6.4.1992.

M/s. Bulaki Cold Storage are not covered under the provisions of the factories Act, 1948. An F.I.R. concerning the incident has been filed with the Police Station, Adarsh Nagar, Delhi on 5.4.1992 by one of the affected persons.

Lease Agreement by E.C.L.

8522. **SHRI HARADHAN ROY:** Will the Minister of COAL be pleased to state:

(a) whether E.C.L. has entered into any lease agreement with the Government of West Bengal before undertaking operation of Open Cast Projects;

(b) if so, the number and names of such Open Cast Projects;

(c) if not, the reasons thereof; and

(d) whether it is permissible to carry on Open Cast Project without entering into any lease agreement?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) to (d). Information is being collected and will be laid on the Table of the House.

Pedestrianise the India Gate area

8523. **SHRI GURUDAS KAMAT:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government propose to pedestrianise the area around India Gate in Delhi; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE

MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) NDMC has reported that the area around India Gate attracts large number of tourists and visitors. This has given rise to parking problem within that area. According, a study has been organised by the NDMC to evolve a traffic management scheme for this area. Pedestrianisation has been introduced on an experimental basis in this area and the traffic arrangements in this regard are still to be finalised.

Plantation on Road Sides/Crossings

8524. **SHRISURYANABAYAN YADAV:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether important roads and circular parks on road crossings in Delhi have been handed over to private sector for maintenance and plantation of trees;

(b) if so, the number of parks and roads presently handed over to private sector;

(c) whether such a scheme is beneficial to the Government; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (d). As per the information given by NDMC, 5 roads in their areas have been given to private parties on trial basis initially for a period of 1 year for the plantation of trees and their maintenance. Cost of maintenance of 16 roundabouts is also being sponsored by private agencies. They are allowed to put up signboards as per the pattern approved by the NDMC.

The MCD has reported that 3 roads, 6 traffic crossings and 1 park have been given

to private agencies for developments and maintenance as per approved guidelines.

Both MCD and NDMC have stated that the arrangement would mean savings in respect of upkeep and maintenance of horticulture services in the park, roads, roundabouts etc. On account of this procedure there is reasonable financial saving for these local bodies.

Committee on Exit Policy

8525. SHRI CHITTA BASU: Will the PRIME MINISTER be pleased to state:

(a) whether the high power committee on the exit policy has been set up by the Government;

(b) if so, the terms and reference of the Committee;

(c) whether the Committee has submitted its report;

(d) if so, the details thereof; and

(e) if not, the time by which the Committee is likely to submit its report?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) No, Sir.

(b) to (e). Do not arise.

Seizure of Rice in Delhi

8526. SHRIRAJNATH SONKAR SHASTRI: Will the PRIME MINISTER be pleased to state:

(a) whether lakhs of quintals of basmati super fine rice worth crores of rupees has been unearthed/seized from illegal godowns in Delhi by the Food and Supplies Depart-

ment of Delhi Administration in February, 1992;

(b) if so, the details thereof; and

(c) the details of the persons to whom the godowns belong and the action taken against them under the Essential Commodities Act, 1955?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) and (b). Delhi Administration has reported that 52,441.43 Qtls of Basmati rice and 51,845.85 Qtls. of non-Basmati rice was seized by the Food Supplies & Consumer Affairs Department in February, 1992.

(c) A Statement in this regard is given below.

STATEMENT

1. M/s. Unigrain Pvt. Ltd., 2637, Naya Bazar, Delhi
2. M/s. Sachdeva & Sons, 78, Rithala Road, Delhi.
3. M/s. Sachdeva & Sons Rice Mills Pvt. Ltd., 78, Rithala Road, Delhi.
4. M/s. Pepsi Food Pvt. Ltd.
5. M/s. Pariwala, 4115, Naya Bazar, Delhi.
6. M/s. Satish Kumar & Bros, Pvt. Ltd., 4103-B, Naya Bazar, Delhi.
7. Raj Kumar Ashok Kumar, 4138-39, Naya Bazar, Delhi.

All the aforesaid dealers were found by Delhi Administration to be doing business without licence as required under the Delhi